

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104

CP (CAA) No.-92/230-232/ND/2020 (2nd motion)
New IA(Co. Act)/227/2024

IN THE MATTER OF:

Alankit Associates Private Limited & Ors With Alankit
Finsec Ltd.

.....Applicant

SECTION

U/s 230-232

Order delivered on 03.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. G P Madaan, Mr. Aishwarya Adlakha, Adv.

For the Respondent :

For the RD : Ms. Shankari Mishra, Mr. Aakash Sharma, Adv.

ORDER

New IA-(Co. Act)/227/2024:-

This is an application filed under Rule 11 of the NCLT Rules, 2016, seeking liberty to withdraw the Company Petition i.e. CP(CAA) No.-92/230-232/ND/2020 (2nd motion). Heard the submissions made by the Petitioners. It was submitted that the Board of all the Applicants Company have passed a resolution for withdrawal of the 2nd Motion petition on the ground that with the passage of time, the scheme is not feasible now. Ld. Counsel on behalf of the Petitioner did not press the prayer (b) which is for recalling the order dated

11.09.2020 passed in CA(CAA) No.-60/2020. In view of the contentions made in the application and submissions made by the Ld. Counsel, liberty is granted to the Applicant to withdraw the 2nd Motion Joint petition i.e. CP(CAA) No.-92/230-232/ND/2020 and the same is **dismissed as withdrawn**. In view of this, the present application i.e. New IA-(Co. Act)/227/2024 is **disposed of**.

All papers are consigned to record room.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)